

finer for: cruelty to children; employment of children for begging; giving intoxicating liquor or narcotic drug or psychotropic substance to a child and exploitation of juvenile employees. Efforts are being made on a continuous basis by the Government to provide for the care, protection, treatment, development and rehabilitation of children and to check child abuse.

Loans to SCs/STs

2126. SHRI RAMDAS ATHAWALE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the rates of interest leviable on the loans being extended to the persons belonging to SCs/STs from National SCs/STs Development Finance Corporation have been increased and the quantity of loan amount being presently extended in individual cases has been reduced;

(b) if so, the details and the reasons therefor; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) No, Sir.

(b) and (c) Does not arise.

Crimes in Delhi

2127. SHRI E. AHAMED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether one of the reasons for steep increase in crimes in Delhi is restrictions imposed by Delhi is restrictions imposed by Delhi Police on the issue of Arms Licenses to the people for self defence;

(b) if so, the details thereof;

(c) whether the Government propose to ease the restrictions and issue licenses freely atleast to the Income Tax Payers;

(d) if so, the details thereof; and

(e) the number of applications received by the Government for arms licences for Revolvers and Pistols only in Delhi during the last three years and the number of licences sanctioned upto 31st January, 1999 ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) No. Sir.

(b) Does not arise.

(c) to (d) The arms licences are granted to the applications for self-defence after verification of their character and antecedents and genuineness of their claim. There is no proposal under the consideration of the Government to modify the existing procedures.

(e) The requisite information is given as under:—

Year	No. of Applications received	No. of arms licences sanctioned
1996	1620	537
1997	1850	707
1998	1839	887
1999 (Upto 31.1.99)	314	45

Training by Pakistan

2128. SHRI TARIQ ANWAR:
SHRI RAMAKRISHNA BABA PATIL:
SHRI ADITYANATH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the people indulging in terrorist activities in the country are being trained by Pakistan;

(b) if so, the details thereof;

(c) whether the Pak youths are being trained to act as Sikh militants;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) Pakistani Intelligence agencies have established a number of training camps to provide training to militants in Pakistan/POK.

(c) and (d) Some such instances have come to notice.

(e) Government have consistently demanded that Pakistan should dismantle the infrastructure that exists in Pakistan for training terrorists, close down its training camps and hand-over terrorists and fugitives from the law who have been given sanctuary in Pakistan.

Government have also brought to the attention of the International Community Pakistan's active involvement in the instigation and sponsorship of terrorism against India. Government is aware of the activities of the ISI and is keeping a close and continuous watch on the situation and all necessary efforts including sustained operations against terrorists and subversive elements are being made to ensure that such designs are not allowed to succeed.

Sports under the Concurrent List of the Constitution

2129. SHRI TATHAGATA SATPATHY:
SHRI T. GOVINDAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any proposal to bring sports under the Concurrent List of the Constitution is pending with the Government since long;

(b) if so, the reasons for the delay;

(c) the reaction of the State Governments thereto;

(d) the funds allocated by the Government for the promotion of sports at National and State level during each of the last three years; and

(e) the steps proposed to be taken by the Government thereon?

THE MINISTER OF STATE OF THE DEPARTMENT OF YOUTH AFFAIRS, SPORTS, WOMEN AND CHILD DEVELOPMENT (KUMARI UMA BHARATI): (a) and (b) Yes Sir. The proposal of bringing 'Sports' from the State List to the Concurrent List of the Constitution is under consideration since 1988. The process of bringing Sports under Concurrent list is under process and an all party meeting to discuss the subject is slated to be called by the Hon'ble Minister for Parliamentary Affairs shortly.

(c) As on date while 16 states viz. Arunachal Pradesh, Bihar, Goa, Haryana, Himachal Pradesh, Kerala, Maharashtra, Madhya Pradesh, Meghalaya, Manipur, Mizoram, Nagaland, Orissa, Sikkim, Tripura and Uttar Pradesh have agreed to the proposal, 10 State Governments viz. Andhra Pradesh, Assam, Delhi, Gujarat, Jammu and Kashmir, Karnataka, Punjab, Rajasthan, Tamil Nadu and West Bengal have not agreed to the proposal.

(d) The details the fund allocated by the Government at the National and State level is enclosed in *Statement-I* and *II* respectively.

(e) The Government is pursuing the matter with the State Governments who have not agreed to the proposal of bringing 'Sports' from the State List to the Concurrent List. An All Party Meeting on the subject is likely to be held soon.

Statement-I

Funds allocated by the Central Government on Sports during the last three years

Year	Rs. (in Crores)
1995-96	64.13
1996-97	80.79
1997-98	81.64